

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.111/2018

New Delhi this the 10th day of January, 2018

HON'BLE MRS. JASMINE AHMED, MEMBER (J)

Smt. Neeru Chaudhary,
Widow of Late Sh. Ravi Chaudhary,
R/o 94 Bandook Wali Gali,
Ajmeri Gate, New Delhi.

...Applicant

(By Advocate: Mr. R.K. Jain for Shri J.K. Tripathi)

VERSUS

1. The Secretary,
Ministry of Science & Technology,
Govt. of India,
Anusandhan Bhawan,
2 Rafi Marg, New Delhi.
2. Controller of Administration/DC
National Institute of Science
Communication & Information Resources,
14 Satsang Road, New Delhi-67.
3. The Director,
Council for Scientific & Industrial Research
Dr. K.S. Krishan Road, New Delhi. ...Respondents

:ORDER (Oral):

Learned counsel for the applicant states that husband of the applicant has expired on 28.10.2016. After that, she gave a representation to the respondents to consider her case for appointment on compassionate grounds. In this regard, she has given a representation as well as legal notice dated 04.07.2017 but the respondents have neither taken any decision on the

representation/legal notice nor offered appointment on compassionate ground till date.

2. Learned counsel for the applicant states that he will be satisfied if a direction is given to the respondents to decide the representation/legal notice of the applicant by passing a reasoned and speaking order within a time bound manner. Accordingly, a direction is given to the respondents to take a decision on the aforesaid representation/ legal notice of the applicant within a period of six weeks from the date of receipt of a certified copy of this order. Accordingly, the OA is disposed of without going into the merits of the case.

(Jasmine Ahmed)
Member (J)

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